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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia
Shri P.C. Chacko
Shrimati Sumitra Mahajan
Shri Inder Singh Namdhari
Shri Francisco Cosme Sardinha
Shri Arjun Charan Sethi
Dr. Raghuvansh Prasad Singh
Dr. M. Thambidurai
Dr. Girija Vyas
Shri Satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Wednesday, March 20, 2013/Phalguna29, 1934 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

OBITUARY REFERENCE

MADAM SPEAKER: Hon. Members, I have to inform the House about the sad demise of our former colleague, Shri Naresh Kumar Baliyan.

Shri Baliyan was a Member of Tenth Lok Sabha from 1991 to 1996 representing the Muzaffarnagar Parliamentary Constituency of Uttar Pradesh.

Shri Baliyan was a member of Committee on Petitions from 1991 to 1992 and Departmentally Related Standing Committee on Food, Civil Supplies and Public Distribution from 1993 to 1995.

Shri Baliyan passed away on 17 March, 2013 in Muzaffarnagar at the age of 77.

We deeply mourn the loss of Shri Naresh Kumar Baliyan and I am sure, the House would join me in conveying our condolences to the bereaved family.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.01 hrs

The Members then stood in silence for a short while.

... (Interruptions)

MADAM SPEAKER: Question Hour. Q. No. 321 – Shrimati Susmita Bauri.

... (Interruptions)

11.02 hrs

At this stage, Shri A.K.S. Vijayan, Shri O.S. Manian and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

11.02 ½ hrs

At this stage, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

...(व्यवधान)

11.02 ½ hrs.

MADAM SPEAKER: Q. No.321, Shrimati Susmita Bauri.

(Q. No. 321)

श्रीमती सुस्मिता बाउरी: मैडम, शिक्षा का अधिकार कानून में यह प्रावधान है कि निजी और नामांकन स्कूल में छ: साल से बच्चों को पढ़ाई कराई जाए। 25 परसेंट गरीब बच्चों का दाखिला किया जाएगा, लेकिन इसका कोई सरकार के पास आंकड़ा है या नहीं? जो प्राइवेट स्कूल 25 परसेंट गरीब बच्चों को दाखिल नहीं कर रहे हैं, उसके लिए सरकार क्या कार्यवाही कर रही है, क्या एक्शन ले रही है? यह मेरा पहला प्रश्न है। DR. SHASHI THAROOR: Madam Speaker, the RTE Act was one of the great accomplishments of the UPA Government. It is a way of ensuring that every child in our country will be guaranteed education. ... (Interruptions)

MADAM SPEAKER: Please sit down.

... (*Interruptions*)

अध्यक्ष महोदया: आप इसे नीचे करिए।

...(व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 1200 hours.

11.03 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Mr. Deputy-Speaker *in the Chair*)

PAPERS LAID ON THE TABLE

... (Interruptions)

12.0 ½ hrs

At this stage, Shri E.G. Sugavanam and some other hon. Members came and stood on the floor near the Table.

MR. DEPUTY-SPEAKER: Now, Papers to be laid.

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

(1) Detailed Demands for Grants of the Ministry of Overseas Indian Affairs for the year 2013-2014.

(Placed in Library. See No. LT 8704/15/13)

(2) Outcome Budget of the Ministry of Overseas Indian Affairs for the year 2013-2014.

(Placed in Library. See No. LT 8705/15/13)

... (Interruptions)

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (DR. C.P. JOSHI): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

(1) Detailed Demands for Grants of the Ministry of Road Transport and Highways for the year 2013-2014.

(Placed in Library. See No. LT 8706/15/13)

(2) Outcome Budget of the Ministry of Road Transport and Highways for the year 2013-2014.

(Placed in Library. See No. LT 8707/15/13) ... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MILIND DEORA): Sir, on behalf of my senior colleague, Shri G.K. Vasan, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

(1) Detailed Demands for Grants of the Ministry of Shipping for the year 2013-2014.

(Placed in Library. See No. LT 8708/15/13)

(2) Outcome Budget of the Ministry of Shipping for the year 2013-2014. (Placed in Library. See No. LT 8709/15/13)

... (Interruptions)

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (SHRI AJAY MAKEN): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Housing and Urban Poverty Alleviation for the year 2013-2014.

(Placed in Library. See No. LT 8710/15/13) ... (*Interruptions*)

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI M.M. PALLAM RAJU): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Human Resource Development for the year 2013-2014.

(Placed in Library. See No. LT 8711/15/13)

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

(1) Detailed Demands for Grants of the Department of Atomic Energy for the year 2013-2014.

(Placed in Library. See No. LT 8712/15/13)

(2) Detailed Demands for Grants of the Department of Space for the year 2013-2014.

(Placed in Library. See No. LT 8713/15/13)

(3) Detailed Demands for Grants of the Ministry of Personnel, Public Grievances and Pensions and Union Public Service Commission for the year 2013-2014.

(Placed in Library. See No. LT 8714/15/13)

(4) Outcome Budget of the Department of Atomic Energy for the year 2013-2014.

(Placed in Library. See No. LT 8715/15/13)

(5) Outcome Budget of the Department of Space for the year 2013-2014. (Placed in Library. See No. LT 8716/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI JITIN PRASADA): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2011-2012, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 8717/15/13)

- (3) A copy of the Annual Accounts (Hindi and English versions) of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 2011-2012, together with Audit Report thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library. See No. LT 8718/15/13)

- (5) A copy of the Annual Accounts (Hindi and English versions) of the Maharshi Sandipani Rashtriya Vedvidya Pratishthan, Ujjain, for the year 2011-2012, together with Audit Report thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library. See No. LT 8719/15/13)

(7) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2011-2012, together with Audit Report thereon.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library. See No. LT 8720/15/13)

- (9) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Jharkhand, Ranchi, for the year 2011-2012, together with Audit Report thereon.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(Placed in Library. See No. LT 8721/15/13)

- (11) A copy of the Annual Accounts (Hindi and English versions) of the University of Allahabad, Allahabad, for the year 2011-2012, together with Audit Report thereon.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(Placed in Library. See No. LT 8722/15/13)

- (13) A copy of the Annual Accounts (Hindi and English versions) of the Nagaland University, Kohima, for the year 2011-2012, together with Audit Report thereon.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(Placed in Library. See No. LT 8723/15/13)

(15) A copy of the Annual Accounts (Hindi and English versions) of the Dr. Hari Singh Gour Vishwavidyalaya, Sagar, for the year 2009-2010, together with Audit Report thereon.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(Placed in Library. See No. LT 8724/15/13)

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

(1) Detailed Demands for Grants of the Ministry of External Affairs for the year 2013-2014.

(Placed in Library. See No. LT 8725/15/13)

(2) Outcome Budget of the Ministry of External Affairs for the year 2013-2014.

(Placed in Library. See No. LT 8726/15/13)

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): I beg to lay on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Patna, Patna, for the year 2011-2012, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 8727/15/13)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Board

- of Apprenticeship Training (Western Region), Mumbai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2011-2012.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library. See No. LT 8728/15/13)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2011-2012.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2011-2012, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University Grants Commission, New Delhi, for the year 2011-2012.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library. See No. LT 8729/15/13)

- (7) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2011-2012, together with Audit Report thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library. See No. LT 8730/15/13)

(9) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Vijayawada, for the year 2011-2012,

- alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Vijayawada, for the year 2011-2012.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(Placed in Library. See No. LT 8731/15/13)

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2011-2012.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2011-2012, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2011-2012.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(Placed in Library. See No. LT 8732/15/13)

- (13) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Kanpur, Kanpur, for the year 2011-2012, together with Audit Report thereon.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(Placed in Library. See No. LT 8733/15/13)

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Bhubaneswar, Bhubaneswar, for the year 2011-2012.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian

Institute of Technology Bhubaneswar, Bhubaneswar, for the year 2011-2012, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Bhubaneswar, Bhubaneswar, for the year 2011-2012.
- (16) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(Placed in Library. See No. LT 8734/15/13)

- (17) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2011-2012, together with Audit Report thereon.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(Placed in Library. See No. LT 8735/15/13)

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National University of Educational Planning and Administration, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National University of Educational Planning and Administration, New Delhi, for the year 2011-2012.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(Placed in Library. See No. LT 8736/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Aero Club of India, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aero Club of India, New Delhi, for the year 2011-2012.

(Placed in Library. See No. LT 8737/15/13)

- (2) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Civil Aviation for the year 2013-2014.

(Placed in Library. See No. LT 8738/15/13)

(ii) Outcome Budget of the Ministry of Civil Aviation for the year 2013-2014.

(Placed in Library. See No. LT 8739/15/13)

- (3) A copy each of the following Notifications (Hindi and English versions) under Section 14A of the Aircraft Act, 1934:-
 - (i) The Aircraft (Investigation of Accidents and Incidents) Amendment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 788(E) in Gazette of India dated 23rd October, 2012.
 - (ii) The Aircraft (2nd Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 535(E) in Gazette of India dated 5th July, 2012.
 - (iii) The Aircraft (Investigation of Accidents and Incidents) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 536(E) in Gazette of India dated 5th July, 2012.

(Placed in Library. See No. LT 8740/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MILIND DEORA): I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2013-2014.

(Placed in Library. See No. LT 8741/15/13)

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI RAJEEV SHUKLA): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, Delhi, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Applied Manpower Research, Delhi, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 8742/15/13)

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): I beg to lay on the Table:-

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Urban Development for the year 2013-2014.

(Placed in Library. See No. LT 8743/15/13)

(2) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

(Placed in Library. See No. LT 8744/15/13)

- (3) A copy of the Review* (Hindi and English versions) by the Government of the working of the National Capital Region Planning Board, New Delhi, for the year 2011-2012.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library. See No. LT 8744A/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. KRUPARANI KILLI): I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Department of Posts, Ministry of Communications and Information Technology, for the year 2013-2014.

(Placed in Library. See No. LT 8745/15/13)

^{*} Annual Report and Audited Accounts were laid on 13.03.2013

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12.03 hrs

DEPARTMENTALLY RELATED STANDING COMMITTEES Summary of Work

SECRETARY-GENERAL: I beg to lay on the Table the Hindi and English versions of the 'Departmentally Related Standing Committees - Summary of Work (31st August, 2010 to 30th August, 2011)'.

... (Interruptions)

12.03 ½ hrs

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS 33rd Report

PROF. SAUGATA ROY (DUM DUM): I beg to present the Thirty-third Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

... (Interruptions)

12.04 hrs.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

26th Report

SHRI GOBINDA CHANDRA NASKAR (BANGAON): I beg to present the Twenty-sixth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on "Review of representation of Scheduled Castes and Scheduled Tribes in senior positions in Government of India" pertaining to the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training).

... (*Interruptions*)

MR. DEPUTY-SPEAKER: Item No.20. Shri Raj babbar – Not present. Rajkumari Ratna Singh – Not present. Item No. 21, Shri Vijay Bahadur Singh.

12.04 ½ hrs

STANDING COMMITTEE ON PERSONNEL, PUBLIC GRIEVANCES, LAW AND JUSTICE

56th and 57th Reports

SHRI VIJAY BAHADUR SINGH (HAMIRPUR, U.P.): I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice:-

- (1) Fifty-sixth Report on Action Taken Replies of the Government on the Recommendations/Observations contained in the 51st Report on Demands for Grants (2012-13) of the Ministry of Personnel, Public Grievances and Pensions.
- (2) Fifty-seventh Report on Action Taken Replies of the Government on the Recommendations/Observations contained in the 52nd Report on Demands for Grants (2012-13) of the Ministry of Law and Justice.

12.05 hrs

STATEMENT CORRECTING REPLY TO STARRED QUESTION NO. 362 REGARDING "KENDRIYA VIDALAYAS" ALONGWITH REASONS FOR DELAY *

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI M.M. PALLAM RAJU): Sir, I beg to lay on the Table a statement (i) correcting the reply given on 19.12.2012 to Starred Question No. 362 by Shri Mangani Lal Mandal regarding Kendriya Vidyalayas; and (ii) giving reasons for delay in correcting the reply.

I beg to lay statement to correct the Annexure-I referred in part (a) of the reply given, in respect of details of sanctioned strength of teacher and Actual strength of teacher of Kendriya Vidyalayas for Lok Sabha Starred Question No.362 answered by the Ministry of Human Resource Development on 19.12.2012 which is as follows:-

Part of Lok Sabha Question			REPLY AS GIVEN ON 19.12.2012			IVEN TO BE READ AS		
Annexur e referred	Sr. No.	Name of State	No. of Vidyal ayas	Sanction ed strength	Actual strength of	No. of Vidyala yas	Sanction ed strength	Actual strength of
in part (a)				of teacher	teacher	3 ****	of teacher	teacher
(**)	1	A & N(UT)	02	102	71	02	102	71
	2	Andhra Pradesh	53	1976	1561	53	1976	1561
	3	Arunchal Pradesh	14	360	219	14	360	219
	4	Assam	55	1819	1365	55	1819	1365
	5	Bihar	45	1479	1272	45	1479	1272
	6	Chandigarh	05	945	762	05	299	282
	7	Chattisgarh	26	3236	3140	26	945	762
	8	D&N Haveli	01	186	98	01	38	22
	9	Daman & Diu	01	1439	1223	01	17	12
	10	Delhi	43	599	528	43	3236	3140
	11	Goa	05	1096	1021	05	186	98
	12	Gujarat	44	1079	770	44	1439	1223

* Laid on the Table and also placed in Library. See No. LT 8746/15/13.

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	13	Haryana	28	1067	866	28	1096	1021
	14	Himachal	23	1665	1223	23	599	528
		Pradesh						
	15	Jammu &	37	1521	1199	37	1079	770
		Kashmir						
	16	Jharkhand	32	17	10	32	1067	866
	17	Karnataka	39	2603	2226	39	1665	1223
	18	Kerala	35	225	175	35	1521	1199
	19	Lakshdweep	01	229	149	01	17	10
	20	Madhya	92	80	44	92	3356	2514
		Pradesh						
	21	Maharashtra	56	3356	2514	56	2603	2226
	22	Manipur	07	121	64	07	225	175
	23	Meghalaya	07	1532	1261	07	229	149
	24	Mizoram	04	106	73	04	80	44
	25	Nagaland	05	1748	1492	05	121	64
	26	Orissa	53	2304	2159	53	1532	1261
	27	Pondichery	04	58	41	04	106	73
	28	Punjab	48	1620	1136	48	1748	1492
	29	Rajasthan	64	231	152	64	2304	2159
	30	Sikkim	02	299	282	02	58	41
	31	Tamil Nadu	40	1495	1335	40	1620	1136
_	32	Tripura	09	4866	4621	09	231	152
	33	Uttar Pradesh	105	17	12	105	4866	4621
	34	Uttrakhand	43	38	22	43	1495	1335
	35	West Bengal	58	2236	1657	58	2236	1657
		TOTAL	1086	41750	34743	1086	41750	34743

- 2. The correcting statement has been necessitateddue to an inadvertent error in the Annexure-I referred to in reply to Part (a) of the Question concerning Kendriya Vidyalaya Sangathan (KVS) which included detailed statewise information about number of Vidyalayas santioned strenght of teachers and actual strength of teachers. The said information was obtained from KVS. It has now come to notice that while incorporating statewise information for state in respect of KVS it has got jumbled. Resultantly, whereas the total figures for Kendriya Vidyalayas, as well number of Kendriya Vidyalayas in each State and its total is correct, but the figures for santioned strength of teachers and actual strength against individual states from Sl. No.6 to 34 are wrongly incorporated.
- 3. The delay in substituting the inadvertent error in the statement is due to the fact that the error has come to the notice of this Department recently.

4. The correcting statement may be brought to the notice of the House.

5. The inconvenience caused is regretted.

12.06 hrs

STATEMENTS BY MINISTER

(i)Status of implementation of the recommendations contained in the 225th Report of Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2012-13), pertaining to the Department of Space.*

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Sir, I beg to lay on the Table a statement on the status of implementation of recommendations contained in the 225th Report of the Parliamentary Standing Committee on Science and Technology, Environment and Forests on Demands for Grants 2012-2013 of Department of Space, in pursuance of direction 73A of Hon'ble Speaker, Lok Sabha, issued under the provisions of Rule 389 of Rules of Procedure and Conduct of Business in the Lok Sabha vide Lok Sabha Bulletin-Part II (No,456) dated September 1, 2004.

The Parliamentary Standing Committee took evidence of the representatives of the Department of Space on 11th April 2012, while considering Demands for Grants for the year 2012-2013. The Committee recommended the Demands for Grants of the Department of Space in its 225th Report presented to the Rajya Sabha on 18th May 2012 and laid on the table of the Lok Sabha on 18th May 2012

The Standing Committee, in its report, made ten (10) recommendations contained in the Committee's report. The 'Action Taken Report' on all the recommendations of the Committee was furnished by Department of Space in September 2012.

The Standing Committee, considered the action taken report and adopted the same in its meeting held in December 2012 and presented its 235th Report to

^{*} Laid on the Table and also placed in Library See No. LT 8747/15/13

Rajya Sabha and also laid the same on the Table of the Lok Sabha in December 20, 2012. While accepting with satisfaction the action taken by the Department, the committee, have made further suggestions, which are continuing in nature. The Department has noted these suggestions for implementation. A Statement showing the recommendations of the Parliamentary Standing Committee and the Action Taken Report on the same is annexed.

12.07 hrs

(ii) Status of implementation of the recommendations contained in the 232nd Report of the Standing Committee on Science and Technology, Environment and Forests on Action Taken by the Government on recommendations contained in the 222nd Report of Committee on Demands for Grants (2012-13), pertaining to the Department of Atomic Energy.*

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Sir, I beg to lay on the Table a statement on the status of implementation of the recommendations contained in the 232nd Report of the Standing Committee on Science and Technology, Environment and Forests on Action Taken by the Government on the recommendations contained in the 222nd Report of the Committee on Demands for Grants (2012-13), pertaining to the Department of Atomic Energy.

^{*} Laid on the Table and also placed in Library See No. LT 8748/15/13

उपाध्यक्ष महोदय: कृपया आप सब बैठ जाइए।

...(व्यवधान)

श्रीमती सुषमा स्वराज (विदिशा): उपाध्यक्ष जी, मैं आपका ध्यान एक बड़े गंभीर प्रसंग की तरफ लाना चाहती हूं। मुलायम सिंह यादव जी हमारे सदन के बहुत ही विरष्ट और सम्मानित सदस्य हैं। वे समाजवादी पार्टी के नेता भी हैं और सत्ता पक्ष के समर्थक दल भी हैं, लेकिन यह विडम्बना है कि सत्ता पक्ष में बैठे हुए एक मंत्री ने पहले उनके खिलाफ बहुत अपशब्दों का इस्तेमाल किया और उसके बाद जब समाजवादी पार्टी के लोगों ने यहां यह मुद्दा उठाकर उनसे माफी मांगने की बात की तो बजाय माफी मांगने के, उन्होंने अपनी सारी बातों को दोहराते हुए एक बात और जोड़ दी कि अगर यूपीए को मुलायम सिंह यादव समर्थन देते हैं तो क्या करते हैं, वह तो उसके बदले में कमीशन लेते हैं। ...(व्यवधान)

उपाध्यक्ष महोदय, हमारे वैचारिक मतभेद हो सकते हैं, विचारधाराएं अलग-अलग हो सकती हैं, वे सत्ता पक्ष को समर्थन भी दे सकते हैं, लेकिन सदन के एक सम्मानित नेता के प्रति इस तरह के निराधार आरोप लगाये जायें, जिसे वे समर्थन देते हैं, वे कमीशन लेते हैं...(व्यवधान) मैं सत्ता पक्ष के लोगों को कहना चाहूंगी कि इसके बारे में तुरन्त यहां बयान देना चाहिए। ...(व्यवधान) ऐसी निराधार और अनर्गल बातों के लिए ऐसे मंत्री को एक क्षण भी मंत्रिमंडल में नहीं रखना चाहिए। ...(व्यवधान) उन्हें तुरंत मंत्रिमंडल से बर्खास्त करना चाहिए। ...(व्यवधान) या तो वह अपना आरोप साबित करें, नहीं तो उनको एक क्षण भी मंत्रिमंडल में रहने का अधिकार नहीं है। ...(व्यवधान) इससे पूरे सदन की अवमानना होती है। ...(व्यवधान) यह संसद के विशेषाधिकार का सवाल है। ...(व्यवधान) यह विशेषाधिकार हनन हुआ है। ...(व्यवधान) नेता के खिलाफ इस तरह की बात कहना ...(व्यवधान) इस सदन के सम्मानित सदस्य पर यह आरोप लगाना कि वह कमीशन खाता है, यह विशेषाधिकार का प्रश्न है। ...(व्यवधान) मैं चाहूंगी कि आप इस विषय को विशेषाधिकार हनन समिति को दें। ...(व्यवधान) सरकार तुरंत ऐसे मंत्री को बर्खास्त करे, यह मेरी मांग है। ...(व्यवधान)

उपाध्यक्ष महोदय: आप अपने को सम्बद्ध कर दीजिए।

...(व्यवधान)

उपाध्यक्ष महोदय: शरद जी और बसुदेव आचार्य जी, आप दोनों मिलकर सम्बद्ध कर दीजिए।

...(व्यवधान)

उपाध्यक्ष महोदय : आप सम्बद्ध कर दीजिए।

...(व्यवधान)

उपाध्यक्ष महोदय: श्री शिवकुमार उदासी, श्री वीरेन्द्र कुमार, श्री अशोक अर्गल, श्री सोहन पोटाई, श्री नामा नागेश्वर राव अपने आपको श्रीमती सुषमा स्वराज के विषय के साथ सम्बद्ध करते हैं।

...(व्यवधान)

उपाध्यक्ष महोदय: कोई और बात रिकार्ड में नहीं जाएगी।

(Interruptions) ... *

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again at 12.30 p.m.

12.09 hrs

The Lok Sabha then adjourned til lThirty Minutes past Twelve of the Clock.

^{*} Not recorded

12.30 hrs

The Lok Sabha re-assembled at Thirty Minutes past Twelve of the Clock.

(Shri Francisco Cosme Sardinha in the Chair)

12.31 hrs

At this stage, Shri E.G. Sugavanam and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

MR. CHAIRMAN: Item No. 20. Rajkumari Ratna Singh.

12.31 ½ hrs

STANDING COMMITTEE ON DEFENCE 18th Report

RAJKUMARI RATNA SINGH (PRATAPGARH): Sir, I beg to present the Eighteenth Report (Hindi and English versions) of the Standing Committee on Defence on The Armed Forces Tribunal (Amendment) Bill, 2012.

... (Interruptions)

MR. CHAIRMAN: Hon. Members, please allow the House to function.

... (Interruptions)

MR. CHAIRMAN: Hon. Members, you made your point and now you allow the House to function.

... (*Interruptions*)

MR. CHAIRMAN: Item no. 24. Shri Gurudas Dasgupta.

... (Interruptions)

MR. CHAIRMAN: Shri Dasgupta, would you like to say something?

12.32 hrs

MATTERS UNDER RULE 377*

MR CHAIRMAN: Hon. Members, Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them may personally hand over slips at the Table of the House immediately. Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time and the rest will be treated as lapsed.

^{*} Treated as laid on the Table.

(i) Need to provide adequate facilities at Vijethua Mahabiran Dham, a tourist destination of religious importance, in Sultanpur parliamentary constituency, Uttar Pradesh

डॉ. संजय सिंह (सुल्तानपुर): मैं सरकार का ध्यान अपने संसदीय क्षेत्र सुल्तानपुर के विकास खण्ड करोंदी कला में स्थित विजेथुआ महावीरन धाम की ओर आकृष्ट करना चाहता हूँ । विजेथुआ महावीरन धाम एक पौराणिक स्थल है तथा इस धाम के प्रति लोगों में अपार श्रद्धा एवं भक्तिभाव है । मंगलवार और शनिवार के दिन इस धाम में हजारों श्रद्धालु दर्शनार्थ आते हैं ।

अत्यंत खेद का विषय है कि भारत सरकार की अमेठी-सुल्तानपुर पर्यटन परिपथ योजना, वर्ष 2008-09 के माध्यम से 171.48 लाख रूपये स्वीकृत होकर खर्च होने के बावजूद इस धाम पर श्रद्धालुओं के लिए बुनियादी सुविधाओं का अभाव है । इस योजना के तहत पेयजल व्यवस्था के लिए 5 बोरिंग, 3 ओवरहेड टैंक का निर्माण होने के बावजूद पेयजल की आपूर्ति नहीं हो रही है ।

मकरी कुंड तथा हत्याहरण कुंड में स्वच्छ पानी भरे जाने की समुचित व्यवस्था नहीं है । पर्यटन विभाग, उत्तर प्रदेश द्वारा उक्त धाम पर ल गाये गये विभागीय बोर्ड द्वारा इस धाम के ऐतिहासिक महत्व को भी गलत दर्शाया गया है जिससे स्थानीयवासियों में रोष व्याप्त है । इस धाम के बारे में यह बात प्रचलित है कि लक्ष्मण जी की प्राण रक्षा हेतु संजीवनी बूटी लाने के लिए हनुमान जी इसी मार्ग से जा रहे थे, जिन्हें रोकने के लिए रावण ने कालनेमि नामक राक्षस को लगाया था । हनुमान जी ने इसी स्थल पर कालनेमि का वध किया और हत्याहरण कुण्ड में स्नान किया । जबिक पर्यटन विभाग द्वारा लगाये गये बोर्ड पर दर्शाया गया है कि हनुमान जी को संजीवनी बूटी लेकर वापस आते समय कालनेमि ने रोकने का प्रयास किसा और हनुमान जी ने इसी स्थान पर उसका वध किया ।

मेरा यह अनुरोध है कि पर्यटन विभाग द्वारा विजेथुआ महावीरन धाम को पर्यटन स्थल के रूप में विकिसित किये जाने हेतु आवंटित धनराशि एवं उससे कराये गये विकास कार्यों का भौतिक सत्यापन कराया जाय तथा विकास कार्यों में अनियमितता बरतने वाले अधिकारी/कर्मचारी के विरुद्ध कठोर कार्यवाही की जाय । साथ ही पर्यटन विभाग द्वारा लगाये गये भ्रामक बोर्ड के स्थान पर इस ऐतिहासिक महत्व वाले पैराणिक स्थल की प्रचलित एवं सत्य घटना को दर्शांकर दूसरा बोर्ड लगाने एवं इस मामले में दोषी अधिकारी के खिलाफ कार्यवाही की जाय ।

(ii) Need to release a commemorative stamp in honour of Nayaki Swamigal, a great spiritual poet of Tamil Nadu

SHRI N.S.V. CHITTHAN (DINDIGUL): Nayaki Swamigal is worshipped as a famous devotional poet. He is considered as a 'Sourashtra Azhwar' in the series of Azhwars of Tamil Nadu like Nammalwar, Andal Tirumangai Azhwar etc. He occupies status equivalent to great Vaishnava poets of North India viz. Surdas, Paramananda Das, Bhakta Meera, Narasimha Mehta, Tukaram, Namadev, Gnaneshwar etc. He is remembered always with Purandara Das, Pothanna, Ezhuthachan etc.

Nayaki Swamigal was born on 9th January, 1843 in Madurai, Tamil Nadu. Since his childhood, he had immense desire to learn spiritual education. He learnt Anima, Garima, Laghima etc. Asthasiddhis from Nagalinga Adigal at Paramakudi. He became very popular because of his yoga siddhi.

He spent his entire life in Bhajan, singing, composing poems, worshipping etc. He composed hundreds of poems both in Sourashtra and Tamil languages.

He laid stress on the devotional path instead of Gnana, Yoga and Karma path, in order to attain liberation. He was an expert in music and lyrics.

He showed the people the path of peaceful and devotional life. The Sourashtra people consider him as their Spiritual Guru. A beautiful temple was constructed on the shrine of Nayaki Swamigal at 'Kadakinaru' Alagarkovil Road, near Madurai.

I urge the Union Government that a stamp in honour and memory of Nayaki Swamigal may be released on the eve of his Mukthi centenary.

(iii) Need to provide a relief package for drought hit Kerala

SHRI M.I. SHANAVAS (WAYANAD): The reduced monsoon rain in the year 2012-13 has caused severe concerns among Kerala's agrarian community as the State witnessed a decrease of 24% in south western monsoon and 35% in north eastern monsoon rains. The majority of Kerala's agrarian population suffered enormous crop losses and as much as 305787 hectares of agriculture produce has been adversely affected. Kerala's estimated loss due to this crisis stands at around Rs. 5,810 crores. Wayanad district is the worst affected among all districts and a loss of Rs. 1766 crores is estimated. Wayanad being a tribal district and a minority district that sustains on small scale agriculture is already suffering losses from the previous spells of farming crisis. Considering this situation, I would request the Union Government to consider the case of Kerala as a special one and immediately release a drought relief package and also declare an immediate moratorium on agriculture loans.

(iv) Need to prevent crops against damage caused by nilgais and boars in Kota parliamentary constituency, Rajasthan

श्री इज्यराज सिंह (कोटा): देश के कई ग्रामीण क्षेत्रों में किसानों की भूमि पर नील गायों एवं जंगली सुअरों द्वारा बड़ी मात्रा में फसल को नुकसान पहुंचाया जा रहा हैं रात के समय में जंगलों से यह नील गाय और सुअर किसानों के खेतों में पहुंचकर किसानों की फसल को तहस नहस कर देती है जिसके कारण किसानों के द्वारा जो लागत खेती में लागत लगाई जाती है उसके नुकसान से किसान बहुत दुखी है । मेरे संसदीय क्षेत्र कोटा के ग्रामीण क्षेत्रों में ऐसी घटनाएं बहुत तेजी के साथ बढ़ रही है । नील गायों एवं जंगली सुअरों को भगाते समय किसी की मौत हो जाये तो किसानों को वन अधिकारी वन जीव कानून उल्लंघन करने के कारण परेशान करते हैं जिसके कारण किसान कुछ नहीं कर पाता है । किसानों की फसल को नील गायों एवं जंगली सुअर से बचाने के लिए जिला स्तर पर प्रयास किये जाये और वन्य जीवन कानूनों में संशोधन किया जाये । नील गाय और जंगली सुअर पानी की तलाश में जंगलों से आते हैं और फसल को देखकर नील गायें उनको चरने लग जाती है एवं जंगली सुअर उनको नुकसान पहुंचाते हैं । अगर जंगलों में इनके लिए पानी को उपलब्ध करवाया जाये तो कुछ सीमा तक समस्याओं का निराकरण किया जा सकता है।

सरकार से अनुरोध है कि किसानों की फसल को नील गाय और जंगली सुअर से बचाने हेतु गंभीरता से विचार किया जाये ।

(v) Need to impress upon International Olympic Committee to retain wrestling as a sport event in Olympics

श्री जगदिम्बिका पाल (डुमिरियागंज): विश्व की प्रमुख खेल कुश्ती को 2020 की ओलंपिक से बाहर किया जा रहा है। जबिक इस खेल में भारत ही नहीं बिल्क 180 देश इस खेल में हिस्सा लेते हैं तथा 200 से अधिक देश के लोगों की आत्मा इस खेल में रची बसी है। इस फैसले से भारतीय कुश्ती प्रेमियों और पहलवानों को तगड़ा झटका लगा है। अंतर्राष्ट्रीय ओलंपिक सिमिति (आई ओ सी) ने इस प्रमुख खेल की जगह मॉडर्न पेंटाथलन को तवज्जो दे रही है। इस फैसले से भारत में कुश्ती की तरफ बढ़ रहे भारतीय युवाओं का सपना चकनाचूर हो गया। इस कठोर फैसले से नाराजगी जाहिर करते हुए अंतर्राष्ट्रीय कुश्ती महासंघ (एफआईएलए) के अध्यक्ष रफेल मार्टिनेटी ने अपने पद से इस्तीफा दे दिया है। अतः मैं कुश्ती को फिर वापस औलंपिक खेलों में शामिल करने की मांग करता हूँ।

(vi) Need to ensure remunerative price to pepper farmers in Kerala

SHRI P.T. THOMAS (IDUKKI): I draw the attention of the Government towards the issues being faced by pepper farmers in Kerala. It was after a long time pepper prices fetched a good price of Rs. 440 per kg. But suddenly the prices started falling sharply and the farmers are much concerned about the price. The present drought situation in Kerala has worsened the scenario and the farmers who were already struggling due to plant diseases. The production cost has also increased much due to higher wages and other input costs. Majority of pepper cultivators are small and marginal farmers depending only on this crop. It is necessary to take measures to prevent high fluctuation in the price of pepper. It has been reported that the presence of cartels in market are creating high fluctuations in prices. Forward Marketing Commission (FMC) should take strict action against this. I, therefore, urge the Government to take immediate measures to protect the interests of pepper farmers in Kerala.

(vii) Need to provide stoppage of important trains at railway stations under Wardha parliamentary constituency, Maharashtra

श्री दत्ता मेघे (वर्धा): मैं सरकार का ध्यान इस बात की ओर दिलाना चाहता हूँ कि मैं गत तीन वर्ष से लगातार विदर्भ तथा मेरे संसदीय क्षेत्र वर्धा (महाराष्ट्र) में कुछ गाड़ियों के स्टॉपेज की मांगे आरणीय रेल मंत्री जी के सामने रखता आया हूं, किंतु मेरी एक भी मांग अभी तक पूरी नहीं हुई है।

मेरे चुनाव क्षेत्र में कई बड़े टाउन है यथा वर्धा, हिंगनघाट, चांदुर (रेलवे) पुलगाव और धामनगांव जहां से पूर्व पश्चिम और दक्षिण-उत्तर जाने वाली सभी रेलगाड़ियां गुजरती हैं। लेकिन प्रमुख रेलगाड़ियों को इन शहरों में स्टॉपेज नहीं होने के कारण यहां के रेल प्रवासियों को असुविधा हो रही है। रेलगाड़ियां होने के बावजूद प्रवासियों को उनका कोई उपयोग नहीं है। इसलिये मंत्री महोदय से मेरा निवेदन है कि हिंगणघाट शहर के लिये जयपुर एक्सप्रेस, मद्रास-जोधापुर एक्सप्रेस और सिकंदराबाद-बीकानेर एक्सप्रेस गाड़ियों के स्टापेज दें क्योंकि यहां से वर्धा और नागपुर जाने वाले व्यापारी, छात्र और नौकरी करने वाले स्त्री पुरुष बड़ी संख्या में आना-जाना करते हैं। नई गाड़ी नागपुर-सिकंदराबाद शुरू हुई है। इस नई ट्रेन के छोटे-छोटे स्टेशन पर स्टॉपेज है लेकिन दो लाख की आबादी वाले हिंगणघाट शहर में स्टॉपेज नहीं है। मेरा निवेदन है कि हिंगणघाट शहर को नागपुर-सिकंदराबाद का स्टॉपेज जल्द से जल्द देना चाहिये।

चांदूर रेलवे और धामणगांव के रेल यात्रियों की बहुत पुरानी मांग है कि निजामुद्दीन-गोंडवाना एक्सप्रेस, अमरावती-नागपुर इंटरसिटी एक्सप्रेस तथा जबलपुर एक्सप्रेस आदि गाड़ियों के स्टॉपेज उन्हें मिले।

सिंदी रेलवे एक बड़ा रेल स्टेशन है । नागपुर-अमरावती इंटरिसटी एक्सप्रेस और अमरावती-नागपुर गाड़ियों का सिंदी रेलवे स्टेशन पर स्टॉपेज नहीं है । यहाँ से प्रतिदिन सैंकड़ों लोग और छाद्ध-छात्रायें वर्धा और नागपुर आना-जाना करते हैं । अगर रेल मंत्रालय उपर निर्देशित स्टॉपेज देता है तो भारतीय रेल को लाखों रूपये की आमदनी भी होगी और यात्रियों को सुविधा भी होगी । इसी तरह मोर्शी और वरूड़ के लोगों की मांग है कि हफ्ते में एक दिन चलने वाली इंदौर-यशवंतपुरम ट्रेन का स्टॉपेज उन्हें मिले ।

मैंने स्वयं यह बात सभागृह में दो बार रखी है लेकिन अभी तक कोई भी कार्यवाही नहीं हुई है। आशा है आप मेरी इन मांगों को शीघ्रता से पूरा करने के लिए निर्देश देंगी।

(viii) Need to provide necessary assistance to tackle drought situation in Maharashtra particularly in Jalna parliamentary constituency in the State

श्री दानवे रावसाहेब पाटील (जालना): महाराष्ट्र में सूखे की स्थिति है; इसके कारण चारा, पानी, अनाज की गंभीर स्थिति है।

सबसे गंभीर स्थिति मराठवाड़ा में है मेरा संसदीय क्षेत्र मराठवाड़ा में जालना-औरंगाबाद में आता है, जहां की भोकरदन, जाफराबाद, बदनापुर, जालना, अंबड़ और औरंगाबाद में पैठन, औरंगाबाद, फुलंब्री, सिल्लेड़, सोयगाँव, मंठा, परतूर और घनसावंगी में बहुत ही कम बारिश हुई है। महाराष्ट्र सरकार ने व हां सूखे की घोषणा कर दी है लेकिन स्थिति में कोई फर्क नहीं है।

चारा छावनी खोली है लेकिन जो व्यक्ति छावनी में जानवर लायेगा उसे ही प्रति जानवर 60 रूपये छावनी पर मिलते हैं । मेरे क्षेत्र में 5 लाख में से केवल 3000 जानवर छावनी में है । हमारी मांग है कि छावनी पर नहीं दावनी पर यह अनुदान देना चिहए ।

इसलिए मेरा केंद्र सरकार से विनम्रतापूर्वक अनुरोध हे कि महाराष्ट्र राज्य में एवं विशेषकर मेरे संसदीय क्षेत्र में सूखे से उत्पन्न विकट स्थिति से निपटने के लिए शीघ्र आवश्यक कदम उठाए जायें।

(ix)Need to lift ban on sale of Petha by vendors at Agra Cantonment Railway Station, Uttar Pradesh

प्रो. रामशंकर (आगरा): आगरा विश्व की प्रसिद्ध स्थली है। यहां पर 60-70 हजार देशी-विदेशी पर्यटक घूमने के लिए आते हैं। आगरा उत्तर मध्य रेलवे का बहुत बड़ा केंद्र है, जहां दिल्ली से मध्य प्रदेश, महाराष्ट्र, आंध्र प्रदेश, केरल, कर्नाटक तिमलनाडु, चेन्नई जाने वाली ट्रेनें होकर गुजरती हैं। आगरा कैंट स्टेशन पर बहुत लंबे समय से पैठा वेन्डरों को लाइसेंस के आधार पर पेठा बेचने की अनुमित थी, किंतु 1 डेढ़ वर्ष से पेठा वेन्डरों को रेलवे के अधिकारियों ने उनके अधिकार से वंचित ही नहीं किया, बल्कि लाखों यात्री जो पेठा को स्टेशन पर से खरीदते थें, उन्हें भी उससे वंचित किया गया। पेठा आगरा की विश्व प्रसिद्ध मिठाई है जो कभी खराब नहीं होती।

मेरा अनुरोध है कि पेठा वेंडरों को स्टेशन पर पूर्व की भांति लाइसेंस के आधार पर पेठा बेचने की अनुमित दी जाये साथ ही गुणवत्ता की दृष्टि से आगरा के प्रतिष्ठित पेठा निर्माताओं को चिन्हित कर पेठे का मूल्य भी सुनिश्चित किया जाये ।

(x) Need to provide a special financial package to Chhattisgarh to give impetus to development in the State

कुमारी सरोज पाण्डेय (दुर्ग): वर्ष 2000 में देश में तीन नए राज्यों का गठन किया गया था । छत्तीसगढ़, उत्तराखण्ड, और झारखण्ड । जब भी नए राज्य का गठन होता है तो प्रशासनिक एवं सभी आवश्यक संस्थाओं के गठन एवं स्थापना में धन लगता है, क्योंकि राज्य भी नया होता है । इसलिए राजस्व की प्राप्ति भी समुचित नहीं रहती । इस हेतु केन्द्र द्वारा कई राज्यों को विशेष आर्थिक पैकेज भी जारी किया जाता है । किंतु यह विडम्बना है कि इन राज्यों के गठन के पश्चात् सिर्फ उत्तराखण्ड को ही आर्थिक पैकेज दिया गया है जिसके सकारात्मक परिणाम उस प्रदेश में दिखाई भी पड़ने लगे हैं । छत्तीसगढ़ राज्य में भी औद्योगिक विकास की अत्यधिक संभावनाएं हैं किंतु उसके लिए केवल संसाधन ही नहीं आर्थिक सहयोग की भी आवश्यकता पड़ती है ।

यहां पर यह भी उल्लेखनीय है कि छत्तीसगढ़ की लगभग 46 प्रतिशत भूमि वनाच्छादित और पहाड़ी है। खनिज भी इन्हीं वनों के नीचे है जिससे इनका दोहन लगभग असंभव हो जाता है। राज्य का औद्योगिक विकास मुख्यतः कोर सेक्टर अर्थात् स्टील, ऊर्जा, सीमेंट तथा एल्युमीनियम क्षेत्र में बना है। उपभोक्ता क्षेत्र, केमिकल, ऑटोमोबाइल जैसे उद्योग इस क्षेत्र में नहीं लग पाए है। छत्तीसगढ़ सात राज्यों से घिरा हुआ है तथा समुद्री किनारों और बंदरगाहों से भी काफी दूर है जिससे इसके तेजी से औद्योगिक विकास की संभावनाएं भी काफी क्षीण हो जाती है। अतः यह आवश्यक है कि छत्तीसगढ़ राज्य को भी केन्द्र विशेष आर्थिक पैकेज दे जिससे इस राज्य में भी अन्य प्रकार के उद्योग लग सके। इससे न सिर्फ इस राज्य के लघु और सहायक उद्योगों को बढ़ावा मिल सकेगा बल्कि रोजगार के नए अवसर भी सामने आएंगे। अतः यह उचित होगा कि जल्द से जल्द केन्द्र इस बाबत निर्णय लेकर छत्तीसगढ़ को विशेष पैकेज प्रदान करें।

(xi)Need to expedite the four-laning of N.H.-6 between Amrawati and Dhulia in Maharashtra

श्री ए.टी. नाना पाटील (जलगांव): मैं सरकार का ध्यान एक गंभीर एवं चिंताजनक विषय की ओर आकर्षित करना चाहता हूं कि महाराष्ट्र में एनएच-6 अमरावती से धुलिया तक फोर लाइन रोड़ बनाने के लिए एनएचएआई ने बी.ओ.टी. आधार पर लगभग 280 किमी. दूरी और लगभग 2 हजार करोड़ रूपये का टेंडर निकालकर उसे आवंटित कर दिनांक 6 जून, 2012 को एग्रीमेंट की प्रक्रिया भी पूरी कर ली है। उसके बाद भी आज तक उस पर काम शुरू नहीं हो सका है। मेरा सरकार से निवेदन है कि मेंटेनेन्स के नाम पर 12.06.2012 से आज तक जो भी काम हुआ है, उसकी पूरी तरह से जांच की जाए।

मेरा केन्द्र सरकार से निवेदन है कि उपरोक्त मार्ग पर फोर-लेनिंग का कार्य शीघ्रातिशीघ्र शुरू किया जाए ।

(xii) Need to take necessary action on the proposal of Government of Uttar Pradesh regarding inclusion of backward castes of Uttar Pradesh in the list of Scheduled Castes

श्रीमती सुशीला सरोज (मोहनलालगंज): सामाजिक, आर्थिक एवं शैक्षणिक रूप से अति पिछड़ी जातियों को अनुसूचित जाति में शामिल करने हेतु वर्ष 2005 में उत्तर प्रदेश के तत्कालीन मुख्यमंत्री माननीय मुलायम सिंह जी ने एक प्रस्ताव केन्द्र सरकार को भेजा था । पर उन जातियों को अनुसूचित जाति में केन्द्र सरकार की सूची में शामिल नहीं किया गया है । यह उन जातियों के साथ न्याय नहीं है । उत्तर प्रदेश की वर्तमान सपा सरकार पुनः एक सूची केन्द्र को विधिवत उन जातियों के बारे में सामाजिक, आर्थिक और शैक्षणिक अध्ययन करवाकर अनुसूचित जाति में शामिल करने के लिए केन्द्र सरकार के पास भेजी है ।

में सरकार के संज्ञान में यह लाना चाहती हूं कि उत्तर प्रदेश की जिन जातियों को अनुसूचित जाति में शामिल करने का प्रस्ताव लंबित है, उनमें से कई किसी न किसी प्रदेश में अनुसूचित जाति में हैं पर केन्द्र सरकार ने इस मामले में अभी तक आवश्यक कार्यवाही नहीं की है।

मेरी मांग है कि केन्द्र सरकार अविलंब उत्तर प्रदेश सरकार की संस्तुति के आधार पर उन जातियों को अनुसूचित जाति में शामिल करें जिससे वे अनुसूचित जाति को दी जाने वाली सुविधाओं का लाभ उठाकर सामाजिक, आर्थिक और शैक्षणिक रूप से ऊपर आ सकें।

(xiii)Need to provide safe and clean drinking water in villages under Mau Aima Block in Allahabad district, Uttar Pradesh

श्री किपल मुनि करवारिया (फूलपुर): जनपद इलाहाबाद के मऊआइमा विकास खण्ड अंतर्गत शेखपुर, सेमरी, बटहा, किगिरिंहा का पूरा, खानपुर, मादपुर, कठवर, परवेजपुर, ददौली एवं मऊआइमा खास आदि गांवों में पीने का पानी आर्सेनिक एवं फ्लोराइड युक्त तथा खारा है । उक्त गांवों के निवासी अल्प अवस्था में ही हिड्डयों के कमजोर होने के कारण चलने-फिरने में असमर्थ हो जाते हैं । बच्चों में रोग की अधिकता के कारण उक्त क्षेत्र की एक बड़ी आबादी असमय विकलांग हो रही है । गर्मियों में प्रतिवर्ष जल स्तर और नीचे चले जाने के कारण हैण्डपम्प खराब हो जाते हैं और उसमें गंदा व आर्सेनिक तथा फ्लोराइड युक्त खारा पानी निकलता है । उक्त क्षेत्र के निवासी आर्सेनिक व फ्लोराइड युक्त गंदा व खारा पानी पीने के लिए विवश है । ओवरहेड टैंक निर्माण से ही उक्त ग्रामों में शुद्ध पेयजल की व्यवस्था संभव है ।

अतः सरकार से अनुरोध है कि जनपद इलाहाबाद के विकास खण्ड मऊआइमा अंतर्गत स्थित उपरोक्त ग्रामों में ओवरहैड टैंक बनवाकर शुद्ध पेयजल की उपलब्धता सुनिश्चित कराने हेतु आवश्यक कदम उठाने का कष्ट करें।

(xiv) Need to provide safe and clean drinking water in Khagaria Municipal Council area in Bihar

श्री दिनेश चन्द्र यादव (खगड़िया): बिहार राज्य अंतर्गत खगड़िया नगर परिषद की आबादी लगभग 70 हजार है । इससे सटी पंचायत मथुरापुर की आबादी 22 हजार एवं सन्हौली की आबादी 25 हजार है । खगड़िया जिला मुख्यालय है, यहां के पानी में अत्यधिक मात्रा में आयरन एवं आर्सेनिक युक्त रहने के कारण आम लोगों के स्वास्थ्य पर बुरा प्रभाव पड़ रहा है । खगड़िया शहर में शहरी जलापूर्ति योजना की कोई व्यवस्था नहीं है ।

अतः सरकार खगड़िया शहर में शहरी जलापूर्ति योजना से जल आपूर्ति कराने की व्यवस्था करे।

(xv)Need to provide equal representation for all regions in the composition of UPSC

SHRI R. THAMARAISELVAN (DHARMAPURI): The Union Public Service Commission plays an important role in the administrative functioning of our nation. The youths across the country are eager to become a part of this nation building process and they become aspirant for IAS and IPS. This is the reason why we are witnessing huge number of applications for each year's civil services examinations. However, the UPSC's composition does not show the true spirit of federalism as it does not have equal representation from all regions and majority of members of the Commission belong to one region only. This is the reason most of the decisions taken to review the syllabus or guidelines invite wide spread criticism, including the current one which prohibited candidates opting for a regional language, including Tamil, in Civil Services main examination. There is also a need to infuse new ideas in the selection of Civil Service Officers to run this nation. The composition of the Commission should be re-constituted once in two years with new members.

Therefore, I urge upon the Government to provide equal representation to all regions in UPSC's composition and reconstitute it in every two years.

(xvi)Need to accord permission for construction of the Post Office building at the allocated land in Chitlapakkam Second main Road, Chennai, Tamil Nadu

SHRI C. RAJENDRAN (CHENNAI SOUTH): Post Offices in India, right from the days of Independence movement, have been serving the public both in urban and rural areas very well. But they appear to have lost the race with the emergence of banking sector and the technological development. But now-a-days with many new innovative postal schemes with higher interest rates, and also the thrust given by the Ministry, the post offices are striving hard to get its prime place and a new look. This has resulted in modernization and renovation of many post offices.

The Chitlapakkam Post Office, in Chennai, Tamil Nadu is functioning from old Town Panchayat Building, on rent. Nearly 40 years ago, the Department had allocated land at Chitlapakkam Second Main Road, to construct this Post Office. Presently, the land is lying unused, whereas the existing Post Office is being run from the old and small Town Panchayat Building. Since the area is fully developed now, people require better postal services with modern facilities. If sanction is given to construct this Post Office on this land, the people would be greatly benefitted and the Department will also have its own bigger building with modern facilities.

I request the Hon'ble Minister of Communications and Information Technology to kindly give the necessary permission for construction of the Post Office Building at Chitlapakkam Second Main Road immediately.

(xvii) Need to ensure special provisions for welfare of the differently abled persons in the country

SHRIMATI PARAMJIT KAUR GULSHAN (FARIDKOT): It is a matter of deep anguish and pain that differently-abled persons are not treated with compassion they deserve since there are no special provisions or amenities for them, which they amply deserve. As such, I demand from the Government that the subsidy being provided on petrol/diesel in respect of personal vehicles used by the differently-abled people should be implemented in practice. They should be allowed free travel in public transport including AC buses. They should be given all the facilities available to the BPL category. Their pension should be fixed at Rs. 1000/- and it should be delinked from the other kind of pension given by the Union Government. Differently-abled employees should be given passenger allowance on the pattern of same provided by certain State Governments.

I sincerely hope the Government would sympathetically consider the genuine demands of the differently-abled persons.

(xviii) Need to retain the old format of Civil Services examination for All India Services conducted by UPSC

श्री राजू शेट्टी (हातकंगले): संघ लोक सेवा आयोग द्वारा संचालित आई.ए.एस./आई.पी.एस. जैसे पदों के चयन हेतु जो इम्तिहान लिया जाता था उसमें 6 मार्च, 2013 के संघ लोक सेवा आयोग के घोषित निर्णय के अनुसार प्रादेशिक भाषाओं में इम्तिहान देने वाले छात्रों पर अन्याय हो रहा है । गुणवत्ताधारक छात्रों को केवल प्रादेशिक भाषाओं में इम्तिहान देने से रोकने से ग्रामीण इलाकों से और प्रादेशिक भाषाओं में अध्ययन प्राप्त छात्रों पर अन्याय होगा । संघ लोक सेवा आयोग अब तक मराठी जैसे प्रादेशिक भाषा में इम्तिहान देने वाले छात्र जो अंग्रेजी या अन्य माध्यम से रनातक पदवी प्राप्त किए हैं वह भी प्रादेशिक भाषा में जवाब लिख सकते थे एवं वे मराठी साहित्य जैसे वैकल्पिक विषय का चुनाव मुख्य इम्तिहान में कर सकते थे । किंतु अब केवल उसी प्रादेशिक भाषा में रनातक उपाधि प्राप्त छात्र उसी प्रादेशिक भाषा साहित्य का विकल्प चयन कर सकते हैं । संघ लोक सेवा आयोग द्वारा दूसरा नियम जो प्रादेशिक भाषा में जवाब लिखने वाले छात्र के लिए बाधा बन सकता है वह नियम है कम से कम 25 छात्र मुख्य इम्तिहान में उस विषय में उत्तीर्ण होना अनिवार्य है और तीसरे नियम के तहत अगर छात्र दूसरे किसी भी शाखाओं में जैसे विज्ञान, वाणिज्य एवं अभियांत्रिकी शाखाओं में स्नातक उपाधि प्राप्त हो तो यह छात्र प्रादेशिक भाषा साहित्य विकल्प के रूप में नहीं ले सकेंगे । इस बदलाव से महाराष्ट्र के सभी ग्रामीण और शहरी इलाकों में रहने वाले छात्र और मराठी साहित्य भाषाओं में इम्तिहान देने वाले छात्र काफी चिंतित हैं । इस नई चयन प्रक्रिया से ऐसे छात्रों के चयन की संभावना बहुत कम हो जाएगी । इसलिए संघ लोक सेवा आयोग इस बदलाव को तुरंत वापस लें एवं छात्रों पर होने वाले अन्याय को दूर करने की नितांत आवश्यकता है।

12.33 hrs

CALLING ATTENTBÉE TO THE MATTER OF URGENT PUBLIC IMPORTANCE

Situation arising out of permission given to Malaysian Company to Develop Yacht Marina and Star Hotel in Andaman and Nicobar Islands and steps taken by the Government in this regard.*

MR. CHAIRMAN: Shri Bishnu Pada Ray.

... (*Interruptions*)

SHRI BISHNU PADA RAY (ANDAMAN & NICOBAR ISLANDS): Sir, I call the attention of the hon. Minister of Home Affairs to the following matter of urgent public importance and request him to make a statement thereon:

"Situation arising out of permission to a Malaysian Company to develop 50 berth Yacht Marina and 30 bedded 3 Star Hotel on Viper Island, Andaman and Nicobar Islands and steps taken by the Government in this regard."

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): Sir, with your permission, I beg to lay the statement on the Table of the House.

¹The A&N Administration have informed the Ministry of Home Affairs that they have taken up the project of setting up of a Marina at Viper Island covering an area of two hectares out of 31.19 hectares of area after a detailed feasibility study following the laid down guidelines. It was taken into consideration that the island is an uninhabited island which is techno-economically ideal for setting up a Marina. The project was duly approved by the Ministry of Tourism.

The UT Administration have informed the Ministry that presently there is no activity/ project on the island and hence it is in a state of gross neglect. It is felt that by setting up this project the island will get an overall facelift and shall be maintained properly thereby attracting more tourists. Such a project would

^{*} Laid on the Table and also placed in Library. See No. LT 8749/15/13

also result in generating employment opportunities for local unemployed youth of neighbouring islands apart from generating revenue for the Government. By Setting up a project of international standards the island would get the recognition and attention of all the visitors from world over which would definitely be a better tribute to the island as against the present state of neglect.

The UT Administration have stated that they have all along, since the process of conceptualization of the Marina project, kept in mind that there should be no damage or disrespect to the monuments and the sanctity / historical significance of the island should remain undisturbed. To this end it was ensured that the Marina should be at a considerable distance from the existing jetty and there should be a separate approach/jetty for the marina visitors. The area for marina would be segregated and clearly earmarked causing no interference to the historical monuments.

The Island Administration have stated that the Art and Culture Department of the UT Administration is already taking necessary initiative for a holistic development plan for the heritage buildings/structures at Viper Island including preservation of the structures and landscaping of the area.

The UT Administration have stated that the benefits of the Project will be as under:

- It will result in Employment generation since 60% of employees have to be local.
- It will boost tourism in these islands.
- It will also result in Revenue earning for the Government.

श्री विष्णु पद राय (अंडमान और निकोबार द्वीपसमूह): मुझे गृह मंत्रालय के माध्यम से जो स्टेटमेंट मिला है, इस के अंदर कुछ भी नहीं है। ...(<u>व्यवधान</u>) गृह मंत्री द्वारा जो स्टेटमेंट दिया गया। ...(<u>व्यवधान</u>) अंडमान का मुद्दा क्या है? अंडमान निकोबार द्वीप समूह के इतिहास में, वर्ष 1857 में जब पहला क्रांतिकारी आंदोलन शुरु हुआ था।...(<u>व</u>्यवधान)

MR. CHAIRMAN: Shri Bishnu Pada Ray, you may kindly take your seat.

... (Interruptions)

MR. CHAIRMAN: Nothing will go on record.

(Interruptions) ...*

MR. CHAIRMAN: Hon. Members, please go to your places.

... (Interruptions)

MR. CHAIRMAN: The House stands adjourned to meet again tomorrow at 11 a.m.

12.34 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, March 21, 2013/Phalguna 30,1934 (Saka).

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^{*} Not recorded.